

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MAGPPIE GLOBAL HOUSEWARE PRIVATE LIMITED

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Magppie Global Houseware Private Limited CIN No.: U74140DL2015PTC287416
2.	Address of the registered office	Registered Office: Khasra No 324 Block J Sarup Nagar, NA, New Delhi – 110042 Old Registered Office: H. No. 4A, Block – PD, Pitampura, New Delhi – 110034
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Assets of the Company are located in New Delhi, Haryana and Gujarat
5.	Installed capacity of main products/ services	The company was engaged in manufacturing of kitchen utensils, masks, PPE Kits etc. However, the manufacturing capacity cannot be ascertained as the manufacturing process was closed down, last year.
6.	Quantity and value of main products/ services sold in last financial year	• Revenue from operations as per the financial statement as on March 31, 2022 is Rs. 13,59,99,800 Further details can be sought by requesting at cirp.mghpl@gmail.com
7.	Number of employees/ workmen	Nil (0)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process	Details can be sought by requesting at cirp.mghpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by requesting at cirp.mghpl@gmail.com
10.	Last date for receipt of expression of interest	September 01, 2023
11.	Date of issue of provisional list of prospective resolution applicants	September 11, 2023
12.	Last date for submission of objections to provisional list	September 16, 2023
13.	Process email id to submit EOI	Cirp.mghpl@gmail.com

Date: August 17, 2023

Place: New Delhi

Girish Kamal Gupta
Interim Resolution Professional
For Magppie Global Houseware Pvt Ltd
IBBI Reg. No.: IBBI/IPA-001/IP-P01146/2018-2019/11831
Comm. Add.: C-6/264, Yamuna Vihar, Delhi-110053
AFA Validity: December 22, 2023

FORM-3 [See Regulation - 15(1)(a)] / 16(3)
DEBITS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)
 1st Floor, SCC 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)
CASE NO. OA/1093/2018
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993
Exh. No. 19194

PUNJAB NATIONAL BANK Vs. SOUL FASHIONS AND OTHERS

(3) Defendant No. 3 - Mr. Daljit Jasrotia S/o of Parveen Singh Jasrotia, R/o H. No. E-878, Daba Colony, NIT Faridabad-121001 Haryana
 (6) Defendant No. 6 - Mr. Minay Gupta S/o Shri Bhawani Prasad Gupta, R/o H. No. 705-706, Sector-16A, Faridabad-121002 Haryana

SUMMONS

WHEREAS, OA/1093/2018 was listed before Hon'ble Presiding Officer/Registrar on 11-07-2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 11,24,952/- (application along with copies of documents etc. annexed).
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 - (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 - (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 - (iv) you shall not transfer by way of sale, lease or otherwise, created in the ordinary course of his business any of the assets over which security interest is existing and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 - (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
- You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 29/08/2023 at 10:30 AM, failing which the application shall be heard and decided in your absence.
 Given under my hand and the seal of this Tribunal on this date : 13/07/2023
Signature of the officer Authorised to issue summons

प्रथमा यु.पी. ग्रामीण बैंक
 शास्त्र संकाय का उपचार
 (प्रवर्तक प्रशासनिक विभाग)
 प्रभाव कार्यालय, समग्र विहार,
 फेज-2, सुरावादा (उ.प्र.)
 E: rmgz@prathamaubank.com

बैंक शाखा खोलने हेतु पट्टे पर परिश्रम की आवश्यकता

प्रथमा ग्रामीण बैंक निम्न स्थान पर शाखा के लिए पट्टे पर परिश्रम की आवश्यकता है- अपेक्षित अनुमानित क्षेत्र काटेदार (मैंग फीट में) ग्रामीण क्षेत्र लगभग 800-1000 वर्गफीट।
 जिला हायड्र (जयसम्पन्न गोरखपुर) ग्रामीण।

सम्बन्धित परिश्रम वाणिज्यिक प्रयोग के लिये अनुमोदित वाणिज्यिक कॉन्ट्रैक्ट/ बचन मे होने चाहिए अर्थात् भवन स्वामी भविष्य मे आवश्यकतानुसार इसे वाणिज्यिक उपयोग हेतु परिवर्तित करा कर देगे। परिश्रम मे स्वतंत्र प्रवेश, बिजली और पानी की अपूर्णति की व्यवस्था होनी चाहिए। परिश्रम की छत पर चौखट/ आच्छादक टावर/ सोलर लगाने के लिये स्थान, जलसंचयन सिस्टम के लिए तथा टावरक व सार्वजनिक पार्किंग के लिए समुचित जगह का होना आवश्यक है, जिसका कोई अतिरिक्त किराया देय नहीं होगा। इच्छुक व्यक्ति अपना प्रस्ताव दो बिना रिचरज के अनुरोध दे, जिसमे पहली बिड मे तकनीकी विवरण व दूसरी बिड वर से सम्बन्धित है इस प्रकारान्तरे 15 दिन के अन्तर्गत विवरण, स्थान का नक्शा व अन्य तथो सहित सही बन्द लिफाफो मे बैंक के क्षेत्रीय कार्यालय-18, संजय नगर विस्तृत सेंटर राजनगर गण्डियाबाद (उ.प्र.) पर प्रेषित करे। बैंक के पास बिना कोई कारण बताये किसी अथवा सभी प्रस्तावो को निरस्त करने का अधिकार सुरक्षित है और इस संदर्भ मे कोई पत्राचार नहीं किया जायेगा। भवन मालिक को बैंक की आवश्यकतानुसार एवं मानदण्डो के अनुसार निश्चित समय सीमा मे भवन बैंक को उपलब्ध कराना होगा। विस्तृत विवरण व अन्य नियमशर्तो की जानकारी के लिये बैंक की वेबसाइट www.prathamaubank.com पर देखें एवं शाखा जयसम्पन्न गोरखपुर (सम्पर्क सूत्र - 7217029138, 7217039138) व क्षेत्रीय कार्यालय (सम्पर्क सूत्र - 7217028476) से सम्पर्क कर सकते है।
क्षेत्रीय प्रबन्धक

UPSIDA उद्योग राज्य औद्योगिक विकास प्राधिकरण
 उद्योग स्थिति, गाजियाबाद | E-Mail: edps@upsidea.co.in

ई-निविदा सूचना

प्राप्तद्वारा सूचित किया जाता है कि प्राधिकरण के औद्योगिक क्षेत्र में विद्युत संयोजी विकास कार्यों हेतु सरकारी विद्युत/ सार्वजनिक उपकरण/ निगमों/ प्राधिकरणों/ परिषदों/ नगर निकायों में वजीरुत फर्मों/ उद्देश्यवार से ई-निविदाएं आमंत्रित की जाती है।

क्रमांक	कार्य का नाम	प्रतिफल का प्रकार	अंदाजित मूल्य (₹)
1.	Upgradation of street lights network along with AMC for 03 years under AILM at IA. CDF, Aligarh.	अनुकूलन	67.43
2.	Annual Maintenance Contract of street & high mast lighting system for three years at IA. Khurja District Bulandshahar.	सूचकालीन	21.73

क्रमांक 01 पर निविदा दिनांक 17.08.2023 को 11:00 बजे से दिनांक 24.08.2023 को 18:00 बजे तक अपलॉड की जा सकती है, जिसे दिनांक 25.08.2023 को 11:00 बजे एच क्रमांक 02 पर निविदा दिनांक 17.08.2023 को 11:00 बजे से दिनांक 05.09.2023 को 18:00 बजे तक अपलॉड की जा सकती है, जिसे दिनांक 06.09.2023 को 11:00 बजे या इसके पश्चात अपलॉड जायेगा। निविदादातओं द्वारा शर्त पत्रों की मूल प्रतियां निविदा खोलने के बाद 03 कार्य दिवस में वजीरुत ड्राफ्ट/ व्यक्तितर रूप से कार्यालय में जमा की जा सकती है।
 नोट: 1. निविदादात अपनी निविदाओं में समस्त कर एवं जीएसटी/सीएच सहित देय जम्मा करे। अलग से कोई कर देय नहीं होगा। 2. विद्युत कार्यों हेतु, निविदादातओं को निविदा अपलॉड करते समय 'विद्युत सुरक्षा विभाग' उपरोक्त शासन, सर्वकार में का श्रेणी अनुमोदित लाइसेंस अपलोड करना अनिवार्य होगा, अथवा निविदा को Consider नहीं किया जायेगा। निविदा सम्बन्धी विस्तृत जानकारी Website: www.onlineupsida.com पर स्थापित लिंक यूपीएलटी की website: <https://tenderup.nic.in> पर देखी जा सकती है।
वरिष्ठ प्रबन्धक, उद्योग राज्य औद्योगिक विकास प्राधिकरण, गाजियाबाद

DEMAND NOTICE
 Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s) to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower (s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (Immovable property)
Mr. Harpal	09-Aug-23	All that piece and parcel of the property being Dda Ews Flat No. 331, Carpet area Ad.Measuring 269 Sq.ft, Saleable area Ad.Measuring 516 Sq.ft Third Floor Block A Pocket 1B Sector A1 To A7 Narela New Delhi 110040.
Mrs. Bholi (Prospect No. IL10342651)	09-Aug-23 Rs.10,56,769/- (Rupees Ten Lakh Fifty Six Thousand Seven Hundred Sixty Nine Only)	

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Plot No.98,Udyog Vihar, Phase-IV, Gurgaon Haryana-122015 or Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.
Place: Gurgaon, Date: 17-08-2023 **Sd/- Authorised Officer, For IFL Home Finance Ltd.**

FORM NO. URC-2
 Advertisement giving notice about registration under Part I of Chapter XXI of the Act
 [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies] [Authorised to Register] Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereof to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "Kanelle Beauty LLP (LLPIN : AAG-9337)" a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
 2. The principal objects of the company are as follows:
 a. To carry on the business of manufacturers, importers, exporters, traders, retailers, wholesalers either offline or online in all kinds and varieties of fragrance products, cosmetics, perfumes including scented soaps and perfumed papers, scents, sprays, fragrances, lavender, colognes.
 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the Registered office at 717, DLF Tower B Jaspala District Centre, NA New Delhi South Delhi, Delhi - 110025
 4. Notice is hereby given that any person objecting to the application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.
For Kanelle Beauty LLP
Sd/-
 Kanika Jain Designated Partner
 Aditya Sibal Designated Partner
 DIN: 01552949 DIN: 08599862
 Date: 17.08.2023 Place: Delhi

U.P. Power Corporation Limited
 (Govt. of Uttar Pradesh Undertaking)
Power Management Cell, SLDC Campus,
Vibhuti Khand-II, Gombi Nagar, Lucknow-226010
 e-mail: cepmc@upplc.org, cepmcuppl@gmail.com

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 & Amendment dated 23.02.2022)

Tender Specification No. 22/DEEP-Portal/PMC/2023-24

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow-226001 intends to buy Firm Power, for the month of September-2023 (01.09.2023 to 15.09.2023) under Short Term basis. Trading licensees/ Generators/ State utilities/ CPPS/ Distribution licensees/ SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission Of EMD BG in the Office of CE (PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
September-2023 (01.09.2023 to 15.09.2023)	00:00-01:00	800	25.08.2023 (16:00)	25.08.2023 (16:00)	26.08.2023 (18:00)	28.08.2023 (12:00)
	20:00-24:00	1350				28.08.2023 (15:00)

'Request for Proposal' Activation of Event shall take place on 19.08.2023 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. 'Bid Part-I (Technical Bid)' & 'Part-II (Financial Bid)' respectively.
 The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.
 The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTPC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.
 The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/ opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.
Sd/-
CHIEF ENGINEER (PMC)
UPPCL

संख्या- 252-नं.स./पाकलि/2023 दिनांक: 16-8-2023

DEMAND NOTICE
 Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower (s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (Immovable property)
Mr. Parveen Kumar	11-Aug-23 & Rs.20,47,521/- (Rupees Twenty Lakh Forty Seven Thousand Five Hundred Twenty One Only) for 833555 & Rs.1,65,621/- (Rupees One Lakh Sixty Five Thousand Six Hundred Twenty One Only) for 921673	All that piece and parcel of the property being : Flat No Ugf-1, MIG Upper Ground Floor, Area Ad Measuring 46.45 Sq. Mtrs (500 Sq. Ft.) and Carpet Area Ad Measuring 50.5 Sq. Ft., with Roof Rights , Front Side R/H/S Plot No.F-19, F-Block, S/L F. Ved Vihar, Village Ioni, Ghaziabad, 20102, Uttar Pradesh, India

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Office No. 1, First Floor, Mahalaxmi Metro Tower, Plot No. C - 1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010 or Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana, India.
Place: Ghaziabad, Date: 17-08-2023 **Sd/- Authorised Officer, For IFL Home Finance Ltd.**

MONEYBOXX
MONEYBOXX FINANCE LIMITED
 Registered Office: 523-A, Somdutt Chamber-9, Bhikai Cama Place New Delhi - 110066
 Corporate Office: Vatika Business Centre, First India Place, 2nd Floor, Sushant Lok-1, MG Road, Gurugram-122001, Haryana
 CIN: L30007DL1994PLC260191 | Tel: 0124-4488245
info@moneyboxfinance.com | www.moneyboxfinance.com

PHYSICAL NOTICE OF THE 29th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS

Notice is hereby given that 29th Annual General Meeting ("AGM") of Moneybox Finance Limited ("the Company") will be held through video conferencing (VC) or other audio-visual means (OAVM) on **September 25, 2023, Monday, at 12:30 P.M. (IST)** to transact the business as set out in the Notice of AGM which will be in due course of time. The venue of the said meeting shall be deemed to be the Registered Office of the Company at 523-A, Somdutt Chambers-II, 9, Bhikai Cama Place, New Delhi-110066, India.

Ministry of Corporate Affairs (MCA) vide Circular dated 28th December, 2022 read with General Circular 5th May 2020, respectively and SEBI vide Circular No. SEBI/HO/CFD/PoD/2/-P/CIR/2023/4 dated 5th January, 2023 (collectively referred to as Circulars) permitted holding of AGM without physical presence of the members at the venue and dispensed with the requirement of sending physical copies of Annual Report to the Members. In compliance with these Circulars, the 29th AGM of the Company will be held through VC/OAVM only without physical presence of the members at the venue. The Members can attend and participate in the AGM through VC/OAVM only. Detailed instructions for joining the AGM will be provided in the Notice of AGM which will be sent to the members in the due course of time.

Members may further note that in pursuance of above stated circulars, the Notice of the AGM, and Integrated Annual Report for the financial year 2022-23 will be sent through electronic mode only to those members whose email addresses are registered with the Company/ Depository Participant.

As per the SEBI Circulars, no physical copies of the Notice of AGM and Integrated Annual Report will be sent to any Member. Members who have not yet registered their email addresses are requested to follow the process mentioned below for registering their email addresses to receive the Notice of the AGM and Annual Report electronically and to receive User ID and password free-of-charge:

Physical Holding	Demat Holding
Please send ISR1, ISR2 and SH-13 to RTA M&S Services Limited, T-34 2 nd Floor Okhla Industrial Area, Phase-II, New Delhi 110020. Form can be downloaded from RTA website i.e. www.masserv.com under download tab.	Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. Please also update your bank detail with your DP for dividend payment by NACH if declare by company.

Members may note that the Notice of the AGM and the Integrated Annual Report will also be available on the Company's website i.e. www.moneyboxfinance.com, website of the Stock Exchange where the shares of the Company are listed, i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited at www.evoting.nsdl.com in due course of time. The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.
Sd/-
For Moneybox Finance Limited
(Deepak Aggarwal)
Co-CEO and Whole time Director

HINDUJA HOUSING FINANCE LIMITED
 203, 2nd Floor, Padam Business Park, Awasth Vikas, Agra-282007

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date	Amount Outstanding	Details of Secured Assets
1.	Mr. Bhupendra Sharma, Jalesar Road Devki Nagar Mohalla Tapa Kalan Firozabad Tapa Kalan Firozabad Urban Firozabad Uttar Pradesh India - 283203 Mrs. Poonam Sharma, Mohalla Devki Nagar, Tapa Kalan, Jalesar Road, Urban Firozabad Uttar Pradesh India - 283203	Demand Notice Dated 17-07-2023 Amount Outstanding ₹ 17,11,085/- as on 13-07-2023 + interest + Legal Charges		Plot area 55.8 Sq.Mtrs, Sukhmalpur, Nizamabad, Mohalla Tapakla Mauza Gadi Udray, Tehsil & District-Firozabad, Bounded as: East - Plot Ravindra, West- 11ft gall rasta, North-Property Shri Lal Singh, South-Galli Rasta 14 ft.
A/c No. UP/LKN/AGRA/A000000787 & UP/LKN/AGRA/A000001052 Loan Accounts have been classified as a NPA on 30-06-2023				
2.	Mrs. Sheela & Mr. Gordhan, both at: Pavan Van Colony Behind ATJ Project NH2 Mathura Mauja Maholi Opp Rishikul International School Urban Mathura Uttar Pradesh India - 281001	Demand Notice Dated 17-07-2023 Amount Outstanding ₹ 12,80,617/- as on 13-07-2023 + interest + Legal Charges		Plot No.19, Areas of land 109 sq. yard equal to 91.13 sq.mtrs, Pawanwan colony (Mauja-Maholi) near ATJ, Tehsil & District-Mathura, Bounded as: East- other Land, West - Other Land, North - Road 22 Feet, South: Plot No. 20
A/c No. UP/LKN/AGRA/A000000751 & UP/LKN/AGRA/A000001049 Loan Accounts have been classified as a NPA on 30-06-2023				
3.	Mr. Ajay Kumar Dixit & Mrs. Ruby Sharma, both at: Hous No. 29 Golden City Sewla Jaat Agra Golden City Sewla Jaat Agra Urban Agra Uttar Pradesh India - 282001	Demand Notice Dated 17-07-2023 Amount Outstanding ₹ 16,39,618/- as on 12-07-2023 + interest + Legal Charges		Property i.e. house constructed on part of plot no. 29 Part of Khaska no. 65 area 86.11 Sq. Yards or 71.99 Sq. meter at Golden City Mauza Semari Tehsil & District Agra, Bounded as: East - Plot No. 28, West Road 14 Feet Wide & Exit, North - Plot No. 14, South- House Constructed on Part of Plot No. 29

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.
Dated : 16-08-2023. Place : Agra **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

Form No. INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Before the Regional Director, Northern Region, New Delhi
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
 In the matter of **DURA-LINE INDIA PRIVATE LIMITED** (CIN: U25209DL1996PT081248) having its Registered Office at UNIT NO 18 & 108 AT SOUTHERN PARK, FIRST FLOOR, D2, DISTRICT CENTRE, SAKET, SOUTH DELHI-110017
Applicant Company
 NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th July, 2023 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Goa". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Upadhyaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.
 UNIT NO 18 & 108 AT SOUTHERN PARK, FIRST FLOOR, D2, DISTRICT CENTRE, SAKET, SOUTH DELHI-110017
For & on behalf of
DURA-LINE INDIA PRIVATE LIMITED
Sd/-
ALDOUS KURIACHAN
 DIRECTOR
 Date : 16.08.2023
 Place : New Delhi
 DIN: 08000008

Trimala Venture Capital Private Limited
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
 Advertisement giving notice in the newspaper for change of Registered Office of the company from one state to another Before The Central Government, (Regional Director, Northern Region) In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
 In the matter of **Trimala Venture Capital Private Limited** (CIN:U71410DL2011PTC223313) having its registered office at First Floor, Gali No. 2, Plot No. 39, East Guru Anand Nagar, Laxmi Nagar, Delhi-110092.
 Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th May, 2023 to enable the company to change its Registered Office from "National Capital Territory (NCT) of Delhi" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Ministry of Corporate Affairs, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:
"First Floor, Gali No. 2, Plot No. 39, East Guru Anand Nagar, Laxmi Nagar Delhi DI 110092".
For and on behalf of
Trimala Venture Capital Private Limited
Sd/-
Varun Goyal
 Director
 Date: 16.08.2023
 Place: Laxmi Nagar, Delhi
 DIN: 05173144

HERO HOUSING FINANCE LIMITED
 Contact Address: Building No. 27, 2nd Floor, Community Centre, Sector 14, Vasant Vihar, New Delhi - 110057.
 Regd. Office: 08, Community Centre, Sector 14, Vasant Vihar, New Delhi - 110057.
 Tel: 011 49570000, Toll Free No: 1800 212 8800. Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 6 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs, etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) Legal Heir(s) or Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFGURHOU 21000015196, HHFGURLAP 21000016427	Bindu Bala, Kamlesh Gupta	29/05/2023, Rs. 28,06,494/- as on date 22/05/2023	11/08/2023 (Symbolic)

Description of Secured Assets/Immovable Properties: Residential Flat Bearing Private No. 202 On First Floor Having Covered Area 520 Sq. Ft. Comprising Of One Drawing Room, Dining Room, Two Bedroom, Two Toilets, One Kitchen, Front Balcony, And One Car Parking On Sitl Ground Floor (without Roof Rights) Along With Proportionate Share In The Aind Underneath House No. 720/5, (new Mcg No-1394) Admeasuring 200 Sq. Yds Situated In Patel Nagar, Gurugram Within M.C. Area Gurugram, Tehsil And District Gurugram, Haryana-122001 East: Road 16 Ft. West: Flat No. 203, North: Flat No. 201 & Passage, South: H. No. 719/5 of Ramesh Gupta

HHFDELHOU 1900005891	Lal Chand, Kanchan Daughter Of Ram Suresh	22/05/2023, Rs. 16,49,098/- as on date 22/05/2023	11/08/2023 (Symbolic)
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Description of Secured Assets/Immovable Properties: Built Up Third Floor With Roof Rights, Towards Front Side Rhs, Area Measuring 50.5 Sq. Yds. (42.22 Sq. Mtrs) Out Of Built Up Property Bearing No. 19, (new Plot No. 19a & 19b), Out Of Khaska No. 317 & 318, Village- Nawada, Mazra Hastasal, Sidhanti Enclave, Uttam Nagar, New Delhi-110059 with common one small hatched back parking rights, in common parking area of said property bounded By: North: Road 15 Ft wide, East: Road 25 Ft wide, South: By wall, West: Road 15 Ft wide

DATE :- 17-08-2023, Sd/- Authorised Officer
PLACE:- NEW DELHI, FOR HERO HOUSING FINANCE LIMITED

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MAGPIE GLOBAL HOUSEWARE PRIVATE LIMITED
 [Under Regulation 36A(i) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN / CIN	Magpie Global Houseware Private Limited CIN No.: U71410DL2015PTC287416
2. Address of the registered office	Registered Office: Khaska No 324 Block J Sarup Nagar, N.A., New Delhi - 110

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा

धारा 82 सीआरपीसी देखिए मेरे समक्ष पचाव किया गया है कि अभियुक्त संदीप पुत्र राम कुमार निवासी सी-16/9, लक्ष्मी पार्क, नांगलोई, निहाल विहार, दिल्ली ने FIR No. 1079/2020 U/S 25/27/54/59 Arms Act, थाना नांगलोई, दिल्ली के अधीन दण्डनीय अपराध किया है...

आदेशानुसार श्री शुभम देवडिया महानगर दण्डाधिकारी-05 (परिचय जिला) कमान नं. 336-ए, तृतीय तल तीस हजारी कोर्ट, दिल्ली DP/9173/N/2023

पहचान की अपील

सर्व साधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसका नाम, निवास और परिवार अज्ञात है, जोकि दिनांक 13.08.2023 को शाम 07.09 बजे सिग्नेचर ब्रिज, तिमारपुर, दिल्ली के पास नौ गजा पीर में मृत पाया गया।



इस अज्ञात मृत व्यक्ति का विवरण इस प्रकार है: लिंग : पुरुष, उम्र : लगभग 40-45 वर्ष, कद : 5'5", रंग : सांवला, पहनावा : काली टी-शर्ट, गहरा नीला लोजर।

ध्यानधर्य पुलिस थाना तिमारपुर, दिल्ली फोन नं. : 8750870130 ई-मेल : sho-timarpur-dl@nic.in

RBL BANK आरबीएल बैंक लिमिटेड

पंजीकृत कार्यालय: 1st लेन शाहपुरी कोलहापुर, 416001. क्षेत्रीय कार्यालय: प्रथम तल, बिल्डिंग नं. 1, ओखला इण्डस्ट्रियल एस्टेट, फेज-3, नई दिल्ली- 110020

Table with columns: अग्रणी एवं जमानतदारों का नाम, संपत्तियों का विवरण, मांग सूचना के अनुसार राशि, आश्रित का विवरण, ई-नीलामी की दिनांक एवं समय, दस्तावेजों के साथ बोली जमा करने की अंतिम दिनांक, प्राधिकृत अधिकारी का नाम/फोन/ई-मेल

नियम व शर्तें: 1. ई-नीलामी बिक्री ई-नीलामी पोर्टल के माध्यम से ऑनलाइन होगी। इच्छुक बोलीदारों को सलाह दी जाती है कि अपनी बोली प्रस्तुत करने और ई-नीलामी में भाग लेने से पहले वेबसाइट...

प्रथम जी

मैगमी ग्लोबल हाउसिंग प्राइवेट लिमिटेड के लिये अभियुक्त की अभिव्यक्ति के लिये आमंत्रण भारत दिवाला तथा दिवालाया नं. 6 (कॉपीट खसबों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियम, 2016 के विनियम 36(1) के अंतर्गत

Table with columns: क्रम सं. विवरण के साथ कॉर्पोरेट डेटार का नाम, मांग सूचना दिनांक, आश्रित का विवरण, ई-नीलामी की दिनांक, दस्तावेजों के साथ बोली जमा करने की अंतिम दिनांक, प्राधिकृत अधिकारी का नाम/फोन/ई-मेल

CORRIGENDUM TO THE DETAILED PUBLIC ANNOUNCEMENT

DATED AUGUST 10, 2023 AND LETTER OF OFFER DATED AUGUST 10, 2023 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF BIJINI DOORS TEA CO LTD

This Corrigendum ("Corrigendum") to Detailed Public Announcement dated August 10, 2023 published in The Financial Express, English Daily, All Editions, Jansata, Hindi Daily, All Editions and Arthik Lipi, Bengal Daily, Kolkata Edition on August 11, 2023 and Letter of Offer dated August 10, 2023, is being issued by Intelligent Money Managers Private Limited ("Manager" or "Manager to the Delisting Offer") on behalf of Mr. Sharad Nahata ("Acquirer")...

Table with columns: Activity, Original Date, Revised Date. Includes details for Intelligent Money Managers Private Limited and Niche Technologies Pvt. Ltd.

अग्रणी/स-अग्रणी/गारंट (कानूनी उत्तराधिकारियों सहित, अग्रणी/स-अग्रणी/गारंट में से किसी की मृत्यु के मामले में) को ई-नीलामी की दिनांक से पहले लेनदेन दस्तावेजों के अनुसार उद्भूत आगो का व्याज परत दण्डनीय एवं अन्य व्याज व बकायों का भुगतान करने के लिए अधिव्यक्ति किया जाता है, अस्पष्ट होने पर देय राशि की मृत्यु के लिए सम्पत्ति की नीलामी अथवा बिक्री कर दी जाएगी।

Advertisement for On Door Concepts Limited, Corporate Identification Number: U52100MP2014PLC033570. Includes details about the company's incorporation and registration.

पूनावाला हाउसिंग फाइनैन्स लिमिटेड (पूर्व में मैगमी हाउसिंग फाइनैन्स लिमिटेड के रूप में अभिज्ञात) ई-नीलामी विक्रय सूचना

पंजीकृत कार्यालय : 602, बंगला तल, जीरो वन आईटी पार्क, सीटी, नं. 79/1, चौराहा, मुंबरा रोड, पुणे-411036

ई-नीलामी विक्रय सूचना, सरफोर्सेस अधिनियम के अंतर्गत प्रतिभूत अचल परिसंपत्ति का विक्रय

एतद्वारा सर्वसाधारण को और विशेष रूप में उधारकर्ताओं/सह-उधारकर्ताओं/गारंटियों को सूचित किया जाता है कि मैगमी हाउसिंग फाइनैन्स लि. के पास बंधककृत निम्नवर्णित संपत्तियां अविनयीकरण के प्रमाणपत्र द्वारा पूनावाला हाउसिंग फाइनैन्स लि. (पीएचएफएल) के रूप में अविनयीत की चुकी हैं। इनका अधिग्रहण सरफोर्सेस अधिनियम की धारा 13(4)/धारा 14 के अंतर्गत पीएचएफएल के प्राधिकृत अधिकारियों द्वारा कर दिया गया था।

Table with columns: क्रम सं., प्रस्ताव का नाम, मांग सूचना दिनांक, आश्रित का विवरण, आश्रित मूल्य, धराज (आरपी) की (10%), धराज उपा करने की तिथि (ली), बुद्धिशील बोली (रु), संपत्ति निरीक्षण तिथि एवं समय, नीलामी की तिथि एवं समय, आगो का व्याज परत दण्डनीय एवं अन्य व्याज व बकायों का भुगतान करने के लिए अधिव्यक्ति किया जाता है

अग्रणी एवं संपत्ति पर अन्य विक्रेताओं तथा पुरापूर्वों के लिये धारा 6 अन्तर्गत को (नौबतान 91 990463434) पर संपर्क करें।

इच्छुक बोलीदारों को सलाह दी जाती है कि वे पीएचएफएल शाखा और नीलामीगत संपत्तियों का दौरा करें और अपनी स्वयं की परफेक्चर करें और अतिरिक्त शुल्कों, ऋणभारों और किसी तीसरे पक्ष के हितों का पता लगाने और बोलियों को संतुष्ट करने के लिए उचित से संबंधित सभी पहलुओं को संतुष्ट करें।

अधिकृत अधिकारी का नाम/फोन/ई-मेल: सुदानु शर्मा, पूनावाला हाउसिंग फाइनैन्स लिमिटेड (पूर्व में मैगमी हाउसिंग फाइनैन्स लिमिटेड के रूप में अभिज्ञात)

OUR PROMOTERS: NSB BPO SOLUTIONS PRIVATE LIMITED, MR. NARENDRA SINGH BAPNA, MR. PRAMOD RAMDAS INGLE, MRS. SWATI BAPNA AND MRS. VAISHALI INGLE

PUBLIC ISSUE OF 17,84,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH OF ON DOOR CONCEPTS LIMITED ("OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹ 259.00 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 249.00 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ 4,62,50,000 LAKHS ("THE ISSUE").

ADDENDUM TO THE DRAFT PROSPECTUS DATED JUNE 22, 2023: NOTICE TO INVESTORS (THE "ADDENDUM")

Advertisement for Lead Manager to the Offer (FIRST OVERSEAS CAPITAL LIMITED) and Registrar to the Offer (BIGSHARE SERVICES PRIVATE LIMITED).

14.5. In case of certain client types viz. NRI, foreign clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) which do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Member's settlement accounts for releasing the same to the Depositories...

Advertisement for VIVRO, Vivro Financial Services Private Limited. Includes details about the company's services and contact information.

